

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2913  
ANSWERED ON:15.03.2010  
AMENDMENT IN CONTRACT LABOUR ACT  
Gandhi Shri Feroze Varun;Kumar Shri P.;Rao Shri Nama Nageswara

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) whether the Government proposes to amend the Contract Labour (Regulations and Abolition) Act, 1970 to ensure social protection of contract workers in the light of the report of the Task Force constituted for the purpose; and

(b) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): A Tripartite Group was constituted vide order dated 30th June, 2009 to examine the provisions in the Contract Labour (Regulation and Abolition) Act, 1970 with a view to facilitating more social protection to the contract workers and suggest amendment to the Act. The Group had submitted its report on 31.12.2009. The Government is examining the report.

The issues relating to contract labour were also deliberated in the State Labour Ministers' Conference organized on 22nd January, 2010. Some very useful suggestions were given which are under active examination of the Government.